

73[FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VARNIKA INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18 TH MARCH 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC HYDERABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U31908TG2013PTC086443
5.	Address of the registered office and principal office (if any) of corporate debtor	FIRST FLOOR, SAI ARCADE, 1-8-619 (29/2RT), PRAKASHNAGAR, HYDERABAD-500016, INDIA.
6.	Insolvency commencement date in respect of corporate debtor	4 TH JULY 2019 (ORDER RECEIVED ON 15 TH JULY 2019)
7.	Estimated date of closure of insolvency resolution process	180 DAYS FROM THE DATE OF COMMENCEMENT I.E Before 31 st December 2019.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Malani (IP Registration No. IBBI/IPA-001/IP-P00275/2017-18/10519)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	6-1-68/3/1, Sy No. 96, H.No. 33, Dream Valley (Adj P 306 Pvn Ex. Fly), Shivram Pally, Aaramghar, RR District, Hyderabad- 500052 Email: arunkumarmalani@gmail.com Ph: 8977055544
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above Email Address: arunkumarmalani29@gmail.com
11.	Last date for submission of claims	31 st July 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Nil 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... Physical Address:.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VARNIKA INDUSTRIES PRIVATE LIMITED on 4th July 2019.

The creditors of VARNIKA INDUSTRIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 31st July 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional: Arun Kumar Malani:
Date and Place : 16-07-2019, Hyderabad



⁷³ Substituted by Notification No. IBBI/2018-19/GN/REG031, dated 3rd July, 2018 (w.e.f. 04-07-2018).